

South): At present, thousands of people from coastal areas of Karnataka, particularly from Mangalore, are travelling to Hassan, Hubli, Pune and Bombay. There is no direct train service between Mangalore-Bombay via Hassan, Arasikere, Hubli, Miraj, Pune. Since the present train which is running on a circuitous route between Mangalore-Bombay via Arakonam is not convenient to the public, hundreds of people from Mangalore have to travel in bus to reach Bombay quickly.

There is a demand from the people of Mangalore and coastal areas of Karnataka for running a direct super-fast train between Mangalore-Bombay via Hassan, Arasikere, Hubli, Miraj. It will reduce nearly 800 kms and 18 hours of journey time besides Rs. 40 in fare. I, therefore, request the Government to kindly fulfil the long pending demand of the people of Mangalore by introducing this direct superfast train.

[Translation]

(vii) Demand for investment of more money in the village development programme in Madhya Pradesh to contain Naxalite activities

SHRI MANKURAM SODI (Bastar): Mr. Deputy Speaker, Sir, the activities of naxalities are constantly on increase in district Bastar of Madhya Pradesh. This year a truck carrying *Tendu Patta* bags was set ablaze near *Gola Palli*. The deputy *Sarpanch* of Pusnar near Gangalur was tortured to death in front of the villagers. Similarly, the *Sarpanch* and another member of the Panchayat of Pentajad village was riddled with bullets in front of villagers. Consequently, the terror unleashed by them is spreading fast in the entire area. Earlier, they used to beat up shopkeepers and officers who used to exploit the poor in front of villagers and would let them go. But their *modus operandi*

has changed from this year. Now they torture them to death in front of the villagers. More attention should be paid to the Rural Development Programme to ensure that the people do not help the Naxalites.

Besides, the collector should awaken the people through their own representatives including the *Panch, Sarpanch, Manjhi* of the block. Their demands, problems and grievances should be heard. This would enable the Government to restore their confidence in such programmes.

Therefore, I would request the Central Government to allocate more funds under the Rural Development Programme for that area, so that people's confidence can be restored in such programmes.

[English]

(viii) Need for the Central Government to Finance the Gopalpur minor port in Orissa

SHRI CHINTAMANI JENA (Balasore): The State of Orissa has a coastal line extending to 480 kms and has proposed to develop the minor ports like Dhamra, Chandbali, Kasafal along with Gopapur which is under execution. According to the existing policy, the State of Orissa would not be entitled to receive funds from the centrally sponsored scheme during the Seventh Plan period even though the main aim of the Centre is to develop more minor ports in the country to boost the national economy. Besides, the policy would not only be iniquitous but would also saddle the State Government with full funding responsibility of developing minor port at Gopalpur for which the State has already spent Rs. 22.40 crores and propose to spend Rs. 6.57 crores in the current year. In view of the above facts and acute resource constraints of the State of Orissa, the Union Government may kindly

[Sh. Chintamani Jena]
agree to meet the expenditure on Gopalpur minor port so that the State may be able to develop the minor ports at Dhamra, Kasafal and Chandbali.

I would, therefore, request the Hon'ble Minister for Surface Transport to come to the rescue of the State Government to finance them to develop more ports in the Seventh Plan period.

[*English*]

MR. DEPUTY-SPEAKER: The House will now take up items 12, 13, 14, 15, and 16 together.

SHRI C MADHAV REDDI (Adilabad): I object to the taking up of all these five items together. One is Statutory Resolution, two items are Bills, one is Supplementary Demands for Grants and one items is disucssion under Rule 193. There is no connection between these items. How can you take up all of them together? You must take up these items separately.

MR. DEPUTY-SPEAKER: It is only a suggestion. It is only if the House agrees, otherwise not.

SHRI C. MADHAV REDDI: It is not logical to take up all these items together.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I thought this was a consensus evolved with the consultation of the opposition leaders with the Speaker. We had no control. We were told that they wanted to take up all these items together.

SHRI INDRAJIT GUPTA (Basirhat): We never wanted; we were never consulted. The Minister for Parliamentary Affairs has done that.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): The first reason was that they were inter-related. Secondly, it was constraint of time. We therefore, decided to take up all these items together.

(*Interruptions*)

MR DEPUTY-SPEAKER: If the House does not agree, we will take up these items separately.

SHRIC. MADHAV REDDI: We were not consulted. These Bills and other items have to be taken up and discussed separately, because the subject matter is different. What is common in all these items is Punjab. But that does not mean that the subject matter of all these items is the same. You are clubbing discussion under Rule 193 also with the Bills, How can you do that?

S. BUTA SINGH: We have no objection to take it up separately within the same time constraint, but in the other House, this was the practice followed. It took the whole day. I am not trying to say that we should also follow the same here. If the hon. Leader of the Opposition wants it to be taken separately, we are here to take all these items separately also. But as my colleague said, since the subject matter is the same, we may divide it into two. Those who want to speak on the Bills, they can speak separately and those who want to participate in the discussion under Rule 193, they can do so. The time constraint is very much there. I suggest that within the time allotted for these items, this could be done.

SHRI C. MADHAV REDDI: Items 12, 13 and 14 are the same. Then, you can take up Supplementary Demands as also discussion under Rule 193 separately.